

செய்துள்ள (பி.நா. 197/37/77-இ) இலாகாவில் உள்ள

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)
New Delhi, India, the 15th January, 1978.

NOTIFICATION
(INCOME-TAX)

No. 215 (P.NO.197/37/77-இ) : In exercise of the powers conferred by clause (v) of sub-section (23C) of section 10 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby notifies "Arunalagu Sathasayarayenarasa Temple, Satharankoll" for the purpose of the said section for and from the assessment year(s) 1974-75.


(M. SHASTRI)
UNDL. SECRETARY TO THE GOVERNMENT OF INDIA

To

The Manager,
Government of India Press,
Ring Road, Mayapuri Industrial Area,
New Delhi.

Copy to:-

1. Ex. Officer, Arunalagu Sathasayarayenarasa Temple, Satharankoll, Arunalvadi Distt. Tamilnadu.
2. The Commissioner of Income-tax, Tamil Nadu-IV, Madras with reference to his letter No.212-IV(10)/75 dt.10.10.77.
3. All Commissioners of Income-tax.
4. Directors of Inspection (IT)/(RDS)/(RSM)/(Inv.), New Delhi.
5. Director of C.I. Services (Income-tax), 2nd Floor, 48-A-0-Chand, Mata Laxmi Lane, New Delhi (5 copies).
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10. Shri M.D. Rao, Joint Secy., Ministry of Law, Justice and Company Affairs (Department of Legal Affairs), New Delhi.


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